HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. <u>18980</u> / Checker III-6-3/2010

Bilaspur, dated <u>23</u> September, 2025

Copy of Government Notification No. 3414/2542/XXI-B/C.G./2025 dated 19-09-2025 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding amendment in previous Notification No. 702/50/XXI-B/C.G./2021 dated 15-01-2021 for designating the Court of Ist Additional Sessions Judge, Bhanupratappur as Special Court under Section 22 (1) of the National Investigation Agency Act, 2008 is forwarded to: -

- 1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

- 17. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 18. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC/Establishment), High Court of Chhattisgarh, Bilaspur for information.
- 20. The Inspector General (Policy), National Investigation Agency, Ministry of Home Affairs, 6-7th floor NDCC-II Building, Jai Singh, Road, New Delhi for information.
- 21. **The Principal District and Sessions Judge,** Uttar Bastar **(Kanker)** with a request to transfer all pending cases arising out of Bhanupratappur area related to NIA Act, 2008 to the newly notified Special Court under NIA Act at Bhanupratappur.
- 22. The Principal District and Sessions Judge, Balod/ Balodabazar-Bhatapara /Balrampur-Ramanujganj/Bastar (Jagdalpur)/Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/Koria (Baikunthpur)/Mahasamund/ Mungeli/Raigarh/Rajnandgaon/Raipur/Sarguja (Ambikapur)/Surajpur, for information.
- 23. Principal Judge/Judge, Family Court, Balod/Balodabazar-Bhatapara/ Bastar (Jagdalpur)/Bemetara/Bilaspur/Dakshin Bastar (Dantewada)/Dhamtari/Durg/Janjgir-Champa/Jashpur/Kabirdha(Kawardha)/Kondagaon/Korba/ Koria at Manendragarh/Mahasamund/Mungeli/Raigarh/Raipur/Rajnandgaon/Sarguja(Ambikapur)/Surajpur/Uttar Bastar(Kanker) for information.
- 24. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, for information.
- 25. The Additional Registrar (Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, for information.
- 26. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information*.
- 27. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 28. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- 29. The Addl. Registrar, Work/Confidential Section, High Court of Chhattisgarh, Bilaspur *for information.*
- 30. The Deputy Registrar, D.E. Section High Court of Chhattisgarh, Bilaspur for information and necessary action.
- 31. Section Officer/Incharge, Senior Court Manager/Accounts/ O/o R.G./Checker/ Protocol /Compliant/Writ/ Civil/ Criminal/ Central Filing Section/Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur for information.
- 32. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.

(Mansoor Ahmed) I/c Registrar General

GOVERNMENT OF CHHATTISGARH LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR (CG) 492002

NOTIFICATION

119 SEP 2025

Nava Raipur, dated /09/2025

2542/XXI-B/C.G./2025,- In exercise of the powers conferred by sub-section(1) of Section 22 of the National Investigation Agency Act, 2008 (No. 34 of 2008) and in consultation with the Hon'ble Chief Justice of High Court of Chhattisgarh, the State Government, hereby, amends its previous Notification No. 702/50/XXI-B/C.G./ 2021, dated 15.01.2021 and designate the following Special Courts as mentioned in column (2) of the Schedule below, having jurisdiction over areas mentioned in column (3) of the said Schedule, for the trial of Scheduled offences, namely:-

:: AMENDMENT ::

In the schedule of the said Notification,:-

For Serial Number 4 and entries relating thereto, the following shall be 01. substituted, Namely:-

S. No.	Special Court		Jurisdiction
(1)		(2)	(3)
4	(i)	1 st Additional Sessions Judge, Kanker	Civil District Uttar Bastar Kanker except the area falling under the jurisidiction of Civil Court- Bhanupratappur and Pakhanjur.
	(ii)	1 st Additional Sessions Judge, Bhanupratappur	Area falling under the jurisdiction of Civil Court-Bhanupratappur and Pakhanjur

After Note (3), the following shall be added, namely:-

"Note(4) In the absence of 1st ASJ, Kanker, the NIA Act cases shall be disposed

of by the Sessions Judge, Kanker.

(5) In absence of 1st ASJ, Bhanupratappur, the NIA Act cases shall be disposed of by the IInd ASJ, Bhanupratappur or in the absence of IInd ASJ, Bhanupratappur, NIA Act cases shall be disposed of by the Session Judge, Kanker."

> By order and in the name of the Governor of Chhattisgarh,

(Rajnish Shrivastava) Principal Secretary Government of Chhattisgarh Law & Legislative Affairs Department

En.No.

/2542/XXI-B/C.G./2025

Raipur, Dated

Copy to:-

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.17655/III-6-3/2010/Checker Bilaspur, Dated 30th August, 2025,

2. Secretary, Home, Government of India, North Block, New Delhi,

3. Addvocate General, Bilaspur, Chhattisgarh,

4. Additional Chief Secretary, Government of Chhattisgarh, Home Department, Mantralay, Raipur,

5. Director General of Police, Chhattisgarh,

6. Principal District and Sessions Judge, Kanker,

7. All Superintendent of Police, Chhattisgarh,

8. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,

9. Private Secretary to Principal Secretary Law for Perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur

10. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Atal Nagar, Nava Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),

for information and necessary action.

(Bhupendra Kumar Vasnikar)

Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

GOVERNMENT OF CHHATTISGARH TAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR RAIPUR (C.C.) 492002

NOTIFICATION

1 5 JAN 2021

Raiping dated 101/2021

F. No. 150/XXI-B/G.G./2021 In exercise of the powers conferred by sife section (2) of Section 22 of the National Investigation Agency Act. 2008 (No. 34 of 2008) and in supersession of previous Notification No. 8542/2796/ XXI-B/C.G./2015 dated 01-09-2015, the State Government, hereby, notifies the following Special Counts as mentioned in column; (2) of Schedule below, having jurisdiction over areas mentioned in column (3) of the said Schedule, for the purposes of sub-section (1) of Section 22 of said Act for the trial of Scheduled Offences, namely:

SCHEDULE

S. No.	Special Courts	. Jurisdiction
(1)	(2)	(3)
1.	I Additional Sessions Judge. Bastar at Jagdalpur	Civil District Bastar at Jagdaipur
2	I Additional Sessions Judge, Dantewara	Revenue District Dakshin Bastar Dantewara
	ITAdditional Sessions Judge. Dantewara	Revenue District Suknia and Bijapur.
	I Additional Sessions Judge, Kanker	Givil District Uttar Bastar Kanker
35.	Additional Sessions Judge, Kondagaon	Civil District Kondagaon
	Sessions Indge: Bilaspur	Rest of the Districts of the State
	In the event of the above mentioned Special CourUs lying vacant then the cases shall be disposed of by the Sessions Judge of the division or in his absence by the Senior most Additional Sessions Judge.	

By order and in the name of the . Governor of Chhattisgarh,

4.01.202

(Naresh Kumar Chandravanshi) & (Peincipal Secretary Government of Chhattisgarh Law and Legislative Affairs Department

Indi No. /50/XXIB/EG /2/021

Raipur, däied 4/01/2021

Registrar Constall High Court of Chhamshgarh, Bilaspur, with reference to memory 146/11/6-3/2010. Bilaspur, Dated 106 Manuary, 2021 for information and

5 Jan 2024 4 22 3 5 5 1

July of Areas

Secretary, Home Affairs, Government of India, North Block

3. Advocate Coneral. Chhatriagush: Bilaspus,

4. Private Secretary to Hon ble Law Minister, for perusal of Law Minister.

5. Private Secretary to Additional Chief Secretary, Home for perusal of Additional Chief Secretary, Home, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya

6. Director General of Police, Chlinttisgarh,

7. All District and Sessions Judges, Chlautisgarh,

8. All Superintendent of Police, Chhattisgarh,

9. Staff Officer to Principal Secretary, Law, for perusal of Principal Secretary, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya

10. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya

Raipur for publication in the E-Gazette (Extra Ordinary),

11. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department

For information and necessary action,

(Mancesh Kumar Thakur) Additional Secretary, Government of Chhattisgarh, Law and Legislative Affairs Department.

